

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Review Petition No.6/93 in O.A.136/92

- Union of India through The Director General, Ordnance Factory, 10-A, Auckland Road, Calcutta - 700 001.
- General Manager, Ordnance Factory, Varangaon, Taluka Bhusaval, Dist.Jalgaon.

.. Petitioner (Original Respondents)

-versus-

Hari Parsharam Bhalerao, At & Post Bhalod, Taluka Yaval, Dist.Jalqaon

.. Respondent
 (Original Applicant)

Coram: Hon'ble Shri Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Shri M.Y.Priolkar, Member(A).

TRIBUNAL'S ORDER BY CIRCULATION: Date: 3-2-93 (Per S.K.Dhaon, Vice-Chairman)

The Union of India and Others have filed this review petition with the prayer that the judgment and order dt. 24.8.1992 passed by us be set aside.

- This application has been preferred on account of the decision of the Supreme Court in Nelson Motis's case(1992(2)SCALE Page 410). This judgment was delivered by the Supreme Court after 24-8-1992.
- on 28-1-1993 we disposed of a number of review petitions filed in CA Nos. 427/92 to 447/92. In Those applications too contained the prayer that we should review our judgment/order on account of the said



decision of the Supreme Court. Those OAs too have been disposed of by us prior to the decision of the Supreme Court in Nelson Motis's case. We dismissed those applications with a reasoned order. For reasons given in the said order dt.28-1-1993, we reject this application.

- 4. We are disposing of this application by adopting the process of circulation which is permitted under the rules.
- This review petition is rejected.

(M.Y.PRIOLKAR)
Member(A)

&C') (S.K.DHAON) Vice-Chairman

MD

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